

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SEVENTIETH REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Fourth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-EIGHTH REPORT

(Fourth Lok Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Forty-Eighth Report.

2. The Committee met on the 21st April, 1969, for—

- I. Allocation of time to the Resolutions set down in the List of Business for Friday, the 25th April, 1969.
- II. Classification and allocation of time for discussion of Bills (*vide* Appendix).
- III. Examination of the Constitution (Amendment) Bill, 1969 (*Amendment of articles 86 and 175 and omission of articles 87 and 176*) by Shri Tenneti Viswanatham under Rule 294 (1) (a) of the Rules of Procedure.

Allotment of time to Resolutions

3. The Members whose Resolutions had been included in the List of Business for the 25th April, 1969, had been invited to present their views on the Resolutions before the Committee. None of them attended the sitting.

4. The Committee recommended the allocation of time as follows:—

- (1) Resolution regarding Appointment of Commission to go into charges against Birla Group of concerns. 2 hours
- (2) Resolution regarding Defence preparations and potentialities. 2 hours

Classification and allocation of time to Bills

5. The Members concerned had been invited to present before the Committee their views on their Bills. None of them attended the sitting.

6. After considering all aspects of the Bills, the Committee placed all the Bills in category 'B' and recommended allocation of time for each of these Bills as shown in column 5 of the Appendix.

Examination of the Constitution (Amendment) Bill, 1969 (Amendment of articles 86 and 175 and omission of articles 87 and 176) by Shri Tenneti Viswanatham

7. The Member incharge of the Bill had been invited to be present at the sitting. He attended the sitting.

8. The Bill sought to amend articles 86 and 175 and omit articles 87 and 176 of the Constitution regarding right of the President and the Governor to address the Houses of Parliament or the House or Houses of State Legislature, respectively.

After considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

Recommendations

9. The Committee recommended that—

- (i) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House;
- (ii) the classification and allocation of time to Bills by the Committee as shown in the Appendix be agreed to by the House; and
- (iii) Shri Tenneti Viswanatham be permitted to move for leave to introduce his Constitution (Amendment) Bill.

R. K. KHADILKAR,
Chairman,

*Committee on Private Members' Bill
and Resolutions.*

NEW DELHI;

April 21, 1969.

Vaisakha 1, 1891 (Saka).

APPENDIX

| S. No. | Name of the Bill and the Member-in-charge | Bill No. | Category allotted | Time allotted by the Committee |
|--------|---|------------|-------------------|--------------------------------|
| 1 | The Constitution (Amendment) Bill, 1969 [Amendment of article 39 (Bill No. 33 of 1969)] by Shri Om Prakash Tyagi. | 33 of 1969 | B | 1 hour |
| 2 | The Constitution (Amendment) Bill, 1969 [Amendment of article 39 (Bill No. 32 of 1969)] by Shri Om Prakash Tyagi. | 32 of 1969 | B | 1 hour |
| 3 | The Identity Card Bill, 1969 by Shri Maharaj Singh Bharti. | 36 of 1969 | B | 1 hour |
| 4 | The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1969 (Amendment of sections 4, 5, etc.) by Shri Panna Lal Barupal. | 35 of 1969 | B | 2 hours. |